

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3118**  
TO BE ANSWERED ON THE 8<sup>TH</sup> AUGUST, 2023

**CLAIM SETTLED BY INSURANCE COMPANIES**

3118. SHRI HEMANT TUKARAM GODSE:  
SHRIMATI DELKAR KALABEN MOHANBHAI:  
SHRI GAJANAN KIRTIKAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Government is aware that the insurance companies are not able to settle the claims despite the timely payment of premium by the farmers due to which several claims of farmers are pending for settlement;

(b) if so, the details thereof, State/UT-wise including Dadra & Nagar Haveli and Daman & Diu along with the reasons therefor; and

(c) the corrective measures taken by the Government to resolve the problem and settle the said pending claims of the farmers in each State of the country along with details thereof?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE  
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c) : The admissible claims under the Pradhan Mantri Fasal Bima Yojana (PMFBY) are generally paid by the concerned insurance companies within two months of completion of Crop Cutting Experiments (CCEs)/harvesting period and one month of notification for invoking the risks/perils of prevented sowing, mid-season adversity and post harvest losses subject to receipt of total share of premium subsidy from concerned Government within time. However, settlement of few claims in some States got delayed due to reasons like delayed transmission of yield data; late release of their share in premium subsidy, yield related disputes between insurance companies and States, non-receipt of account details of some farmers for transfer of claims to the bank account of eligible farmers and National Electronic Fund Transfer (NEFT) related issues, erroneous/incomplete entry of individual farmers data on National

Crop Insurance Portal (NCIP), delay in remittance of farmers share of premium/non-remittance of farmers share of premium to concerned insurance company etc.

All the major work relating to the assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. However, during implementation of the PMFBY, some complaints against insurance companies about non-payment and delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data & consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., have been received in the past in the country. Most of the complaints have been suitably addressed.

Union Territory of Dadra & Nagar Haveli and Daman & Diu is not implementing the scheme. State/UT-wise details of claims pending under PMFBY till the year 2021-22 is given in **Annexure**.

With a view to ensure timely settlement of claims to the farmers, the Government has released Central share of subsidy for the period Kharif 2018 to Rabi 2020-21 by delinking the same with the States' share of subsidy. Insurance Companies have disbursed claims to the tune Rs.209.57 crore on pro-rata basis, benefitting around 4.82 lakh farmers throughout the country, Further, in the State of Jharkhand, with the intervention of Government of India, an amount of Rs. 764 crore has been disbursed for the Season Kharif 2018 to Rabi 2019-20

Department has been regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences. To more rigorously monitor claim disbursement process an end to end module by the name of 'Digicclaim Module' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with PFMS and accounting system of Insurance Companies to provide timely & transparent processing of all claims. Various innovative technologies are also adopted to increase the timeliness for flow of requisite information/data amongst stakeholders.

Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically comprehensively revised the Operational Guidelines of the PMFBY to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

## Cumulative State-wise details of pending claims till 2021-22 under PMFBY

(as on 30.06.2023)

State/UT Name	Pending Claims (Rs. In Cr.)
Andhra Pradesh	13.90
Assam	34.54
Chhattisgarh	17.41
Gujarat	258.87
Haryana	51.90
Himachal Pradesh	23.04
Jammu & Kashmir	3.91
Jharkhand	128.24
Karnataka	132.25
Kerala	53.96
Madhya Pradesh	77.69
Maharashtra	336.22
Odisha	69.61
Puducherry	10.58
Rajasthan	1387.34
Sikkim	0.02
Tamil Nadu	83.55
Telangana	34.11
Tripura	0.00
Uttar Pradesh	26.46
Uttarakhand	13.17
West Bengal	4.31
<b>GRAND TOTAL</b>	<b>2761.10</b>

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